

towards pension in the civil posts without demanding any refund of gratuity received by the Army personnel at the time of their release, in case a war service candidate who joined the Civil Department on a temporary post, is confirmed;

(b) whether it is also a fact that according to Rule 8(3)(a)(i) of the Death-cum-Retirement Benefit Rules, 1958, War Service to the maximum of 5 years only is counted towards pension in the civil posts and not the full War Service; and

(c) if so, whether Government propose to lay a copy of the orders on the Table?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Yes, Sir.

(b) No. In accordance with rule 8(3) of the All India Services (Death cum-Retirement Benefits) Rules, 1958, as amended on 29th October, 1963, completed years of the total war service are counted towards pension in the IAS and IPS.

(c) Copies of relevant amendment rules on the subject were laid on the Table of the House on 11th March, 1964.

11 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

ATTACK ON AIR INDIA OFFICE AT JAKARTA

Shri P. C. Borooah (Sibsagar): I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

The reported attack by an Indonesian crowd on the Air India Office at Jakarta on the 13th September, 1965.

Shri S. M. Banerjee (Kanpur): On a point of order. Yesterday when this matter came up in the House and the hon. Speaker asked the Minister to make a statement, he said that he was awaiting some information from the foreign office. We had taken it so nicely and were willing to wait till today. But in the meantime, I was surprised to read in today's newspapers that a calling attention notice of the same kind was answered in the other House by the Deputy Minister in the Ministry of External Affairs. It is something surprising that they got the information first whereas we are denied it.

Not only this. There was another calling attention notice there concerning a cease-fire on the basis of a news item appearing in the *Times of India*. This was disallowed in this House on the ground that it was a delicate matter, whereas a Member in the other House referred to that question and it was replied to by Shri T. T. Krishnamachari who said that he did not know much about it, the Secretary-General was here and he himself was discussing this delicate matter.

So I would like to have a ruling from you whether this House should be treated with such contempt and the other House treated in this privileged way. After all, we are the elected members in this House. We cannot be treated as the wise monkeys of Gandhiji, 'do not ask any questions, do not hear anything, do not see anything'. I want an answer as to how it was replied to in the other place yesterday when this House was denied that information at the same time.

Shri Kapur Singh (Ludhiana): There is nothing unusual or surprising about this. This has happened very often and we should take it calmly, as we have been doing in the past.

The Minister of External Affairs (Shri Swaran Singh): May I state the factual position?

Shri Hem Barua (Gauhati): May I draw the attention of Government to a recent decision by the Indonesian Government to send arms and ammunitions and fighter planes to Pakistan via China, and ask if our Government have already officially conveyed to the Indonesian Government the view that this is considered a hostile act by our Government, and also whether our Government have congratulated the Ceylon Government for its gracious gesture of refusing transit facilities to Indonesian fighter planes?

Mr. Deputy-Speaker: That does not arise out of this. The first part may be answered.

Shri Swaran Singh: About the first part, I made a statement when I was informing the House about the demonstration in front of our Embassy in Indonesia that it is a hostile act for any Government to supply arms and ammunitions to Pakistan when Pakistan has committed and continues to commit aggression against India.

Shri Hari Vishnu Kamath (Hoshangabad): Have you told them so?

Shri Swaran Singh: We have told all the countries, and surely Indonesia knows full well our very strong view in this connection.

Shri Hem Barua: The question has not been replied to. I was very specific in asking whether it has been officially conveyed to the Indonesian Government that India considers this as a hostile act. At the same time I want the Minister and our Government to congratulate the Ceylon Government for their gracious gesture.

Shri Swaran Singh: A statement in Parliament means that I am making it with the approval of the House, and it is a very clear notice not only to Indonesia but to the whole world. I have also written officially to the Government of Indonesia.

Shri Surendranath Dwivedy (Kendrapara): Since all this demonstration and vandalism, either before the

Embassy or Air India Office, is officially sponsored as would be evident from the statement so far made by the Foreign Minister of Indonesia, may I know whether Government would consider severance of diplomatic relations with Indonesia?

Mr. Deputy-Speaker: It is a suggestion for action.

Shri Surendranath Dwivedy: I am asking whether they are proposing to do it, how they propose to give protection to our personnel there, whether this hostile relationship would continue like this, without our taking any other step.

Shri Swaran Singh: About the protection of Indian personnel of the Embassy or other officials, according to international practice it is well known that this responsibility devolves upon each Government on a reciprocal basis to give protection to persons who are functioning in that country, and I have already stated that in this particular case the Indonesian Government has signally failed in the discharge of this obvious responsibility of theirs. I would venture to think that the present is not the stage for severing diplomatic relations.

Shri A. I. Sharma (Buxar): Just now the hon. Minister has said that the Indonesian Government has not only failed to provide protection to our people, but they have also refused. In view of that, what is the difficulty in the way of our Government in severing diplomatic relations with Indonesia and withdrawing our people from Indonesia?

Shri Swaran Singh: It is repeating the same question.

Shri A. P. Sharma: If people are not being protected there, who will provide protection? It is the Indonesian Government which should provide protection against such hooliganism and the Indonesian Government has already said that they are not going to provide protection. In

[Shri Kapur Singh]

of President Soekarno in relation to India, particularly as to whether it is his desire that our diplomatic relations should be severed? My question is different from the previous question.

Shri Swaran Singh: We have not of External Affairs recently stated the wish of President Soekarno as to whether he wants to break the diplomatic relations.

Shri Kapur Singh: It might now be done; that is my suggestion.

Shri Solanki (Kaira): The Minister of External Affairs recently stated that the Government have sent a strong protest. Even the other day, he said that we have taken a very serious view of the matter and have made a strong protest. But three days back, in the newspapers it was reported that the Foreign Minister of Indonesia said openly that "we are already used to these protests". May I know, if this is the view of the Indonesian Government, what other measures are the Government going to take?

Shri Swaran Singh: In relation to the Indonesian airlines I have already indicated the measures. Beyond that, we shall watch the situation and not take any precipitate step at this stage.

Shri S. M. Banerjee: Apart from damaging the property of the Indians there and that of our Embassy there, including Air India, I would like to know whether it is a fact that the Indonesian Government are trying to supply Soviet-made aircraft to Pakistan to be used against us so that a conflict might be brought about with Soviet Union and, if so, whether any protest has been sent to them.

Shri Swaran Singh: We have no information of their having supplied any aircraft or any other warlike material to Pakistan; we are very carefully watching the whole situation. But I would like to assure the

House that whatever we can do in this respect we will certainly do our best.

Shri Daji (Indore): Have the Government sought or has the Indonesian Government given any explanation as to why in each of these cases the police conveniently reached the spot after the vandalism was completed?

Shri Swaran Singh: They are unable to give any satisfactory explanation notwithstanding our asking them repeatedly.

श्री श्रीकार लाल बेरवा (कोटा) :
12 सितम्बर को जब कि इन्डोनीशियन एम्बेसी के सामने छात्रों ने शान्तिमय प्रदर्शन किया था हमारी सरकार ने उनके सिर फोड़ दिये और उन को विरोध पत्र तक नहीं देने दिया। मैं जानना चाहता हूँ कि क्या सरकार ने इसकी अनुमति पुलिस को दी थी कि वह लाठी चार्ज करें। कम्युनिस्ट पेपर्स ने इसको फाँसी उछाला है इसके बारे में सरकार ने जो विरोध पत्र लिखा था मैं जानना चाहता हूँ कि क्या उसका कोई उत्तर आया है। और इस घटना में फितने छात्र छात्राओं को चोट आई है ?

Mr. Deputy-Speaker: Order, order. It does not arise out of this. It is a different matter.

श्री श्रीकार लाल बेरवा : इसका जवाब मिलना चाहिये कि छात्रों के साथ मार पीट करने का क्या कारण था और विरोध पत्र का कोई जवाब आया है या नहीं।

Mr. Deputy-Speaker: He may table a separate question.

श्री श्रीकार लाल बेरवा : जवाब मिलना चाहिये।

Mr. Deputy-Speaker: It does not arise out of this question. Shri D. C. Sharma.

श्री रामसेवक यादव : इसका इससे सीधा सम्बन्ध है। (Interruption).

Mr. Deputy-Speaker: You can table a separate question. This is about something which has happened in Indonesia. Please sit down. (*Interruption*). Order, order.

Shri U. M. Trivedi (Mandsaur): The question was about the demonstration which was staged before the Indonesian embassy and how it is that our police assaulted those students who went for demonstration purposes. What is the attitude of the Government on this matter?

Mr. Deputy-Speaker: He may table a separate question.

Shri S. M. Banerjee: Why did he insult us? Let it be answered.

श्री मधु लिमये (मंगेर) : विदेश मंत्री ने इन्डोनीशिया की सभ्यता की और हिन्दुस्तानी सभ्यता की बात की। क्या हिन्दुस्तानी सभ्यता में यह बात आती है कि छात्रों के ऊपर लाठी चार्ज किया जाये ?

Mr. Deputy-Speaker: I have disallowed that question.

Shri Bade (Khargone): On a point of order, Sir. The minister said in his reply that there should be no retaliation before the Indonesian Embassy in India and those students here who made demonstrations have been restricted....

Mr. Deputy-Speaker: It is a separate question. I have disallowed it. There is no point of order. It may be a proper question, but it is not to be put on this occasion. I am not allowing that question. (*Interruptions*).

श्री हुकम चन्द कछवाय : मैं पृच्छना चाहता हूँ कि छात्रों पर लाठी चार्ज क्यों किया गया ?

श्री श्रीकार लाल बेरवा : इसका जवाब मिलना चाहिये ।

Mr. Deputy-Speaker: If you persist in this, I will ask you to go out. You

must obey the Chair. (*Interruptions*).

Shri J. B. Kripalani: When our jawans are fighting with their lives, such scenes in Parliament are not very....

श्री हुकम चन्द कछवाय : दूतावास का हवाला देते हुए मंत्री जी ने इसका जवाब दिया, इसलिए इसका जवाब घाना चाहिए ।

श्री श्रीकार लाल बेरवा : जो लड़के एम्बेसी गए उन पर पुलिस ने लाठी चार्ज क्यों किया ?

Mr. Deputy-Speaker: Order, order. I have disallowed that question.

डा० राम मनोहर लोहिया (फर्रुखाबाद) : मैं सरदार साहब को बतलाना चाहता हूँ कि वहाँ घाट लड़के लड़कियों की हड्डियां टूटी थीं ।

Shri D. C. Sharma (Gurdaspur): Statesmanship consists not only in accepting facts, but also in anticipating facts. A series of things have taken place in Indonesia—the attack on our Embassy, the attack on our airlines office and the attack on our shopkeepers. When people want to buy anything from our shopkeepers, they have to go chaperoned by policemen to buy those things. Indonesia is going to route Chinese arms and ammunition through its territory to Pakistan. In the light of all these, cannot our Government anticipate what is going to happen? Cannot our Government understand that Indonesia is in a state of undeclared war with India?

Mr. Deputy-Speaker: You have expressed your opinion. What is your question?

Shri D. C. Sharma: In the light of what has happened, does not the Minister, who is a very great Foreign Minister think that Indonesia is in a state of undeclared war with India, as an ally of Pakistan and China?

Mr. Deputy-Speaker: It is a matter of opinion.

Shri Swaran Singh: The action of the people there, the crowds, on various occasions has been highly objectionable and the Indonesian Government has signally failed to control it. But I would strongly urge, let us not try to read in the situation something which at any rate at the moment does not exist.

11.25 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER COMPANIES ACT

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of Notification No. GSR 1332 dated the 11th September, 1965, under sub-section (3) of section 620A of the Companies Act, 1956. [Placed in Library. See No. LT-4853/65].

ANNUAL ACCOUNTS OF THE UNIVERSITY GRANTS COMMISSION TOGETHER WITH THE AUDIT REPORT THEREON

The Deputy Minister in the Ministry of Education (Shri Bhakti Darshan): Sir, on behalf of Shri M.C. Chagla, I beg to lay on the Table a copy of the Annual Accounts of the University Grant Commission for the year 1963-64 together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-4854/65].

HIGH COURT JUDGES TRAVELLING ALLOWANCE (AMENDMENT) RULES, 1965

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): Sir, on behalf of Shri Hathi I beg to lay on the Table a copy of the High Court Judges Travelling Allowance (Amendment) Rules, 1965, published in Noti-

fication No. G.S.R. 730 dated the 15th May, 1965, as corrected by G.S.R. 784 dated the 5th June, 1965, under sub-section (3) of section 24 of the High Court Judges (Condition of Service) Act, 1951. [Placed in Library. See No. LT-4855/65.]

KERALA APPROPRIATION (NO. 3) BILL*, 1965

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Kerala to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1962, in excess of the amounts granted for those services and for that year.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Kerala to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1962, in excess of the amounts granted for those services and for that year."

The motion was adopted.

Shri T. T. Krishnamachari: Sir, I introduce the Bill.

11.26½ hrs.

KERALA APPROPRIATION (NO. 4) BILL,* 1965.

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of

*Published in the Gazette of India Extraordinary, Part II, section 2, dated 15-9-65.

†Introduced with the recommendation of the President.